

FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Original Application No. 204 of 2001

Applicant (s) Balasore Gazi Respondent (s) Union of India

Advocate for Applicant (s) Mr. P. K. Padhi Advocate for Respondent (s)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

I.P.O/R.D. for Rs.50/- filed
For Registration please.

On Memo

B.P.
S.O.

25/5/01

For Admissions with
liabilities — copy served.

B
Bench

S. Somp.

29/5/01

REGISTER

25/5/2001
Registrar

Order No.1, dated 25.5.2001

This matter has been taken up today on being mentioned in the morning by Shri P.K.Padhi, the learned counsel for the petitioner. We have heard Shri P.K.Padhi, the learned counsel for the petitioner and Shri U.B.Mohapatra, the learned Additional Standing Counsel, on whom a copy of the petition has been served, and have perused the petition.

2. After going through the petition, we feel that this OA can be disposed of at the stage of admission itself by issuing appropriate direction to the respondents. The applicant's case is that while he was working

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Free copy of
the order dt. 28.8.01
given to Mr. P. K.
Pant, Adv. & to
Mr. V. B. Motaparthi
Adv. alongwith
wife wife.

Pant
4/6

By
6/6
S O

Received notice copy
for v. b. motaparthi
Advocate.

Domant
13/6/2001

23.11.1994 at Annexure-1. The applicant has stated that departmental proceedings have been initiated against him and a criminal case has also been filed against him by the Department. The applicant has stated that he is continuing under suspension. But even after amendment of the relevant rules providing for payment of exgratia amount to ED Agents who are put off duty, no payment has been made to him. These amendments were brought out in pursuance of the direction of the Hon'ble Supreme Court and these amendments came into force with effect from 13.1.1997. In view of this, we dispose of this O.A. with a direction to respondent no.2 that in case the applicant continues to be under put-off duty from 13.1.1997 then he should be paid put-off duty allowance or exgratia payment as provided under the rules within a period of 60(sixty) days from the date of receipt of copy of this order. We make it clear that the above order has been passed on the basis of the submission made by the applicant that he was working as EDBPM and was put off duty from 23.11.1994 and from 13.1.1997 no put-off duty allowance or exgratia payment has been made to him.

3. The O.A. is disposed of with the above direction and observation. No costs.

(G. NARASIMHAM)

MEMBER (JUDICIAL)

S. S. 2001
(SOMNATH SOM)
VICE-CHAIRMAN